

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (e) In the light of the names of seven firms figuring in the FIR filed by the Central Bureau of Investigation (CBI) in May, 2009 in respect of various supply orders placed by Ordnance Factory Board, procurement/acquisition cases in pipeline with any of such firms were put on hold until further orders. Later, it was decided that multi-vendor procurement cases, presently held up at various stages of Technical Evaluation/trials, may be progressed further as per Defence Procurement Procedure-2008. However, no tender will be awarded to the companies mentioned in the FIR unless CBI investigation clears them totally.

Speedy implementation of death verdicts

1403. SHRI BHARATSINH PRABHATSINH PARMAR:
SHRI PARSHOTTAM KHODABHAI RUPALA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Central Government is aware that though when Supreme Court has given death penalties to guilty persons it takes long to implement death penalties due to lengthy legal procedure; and

(b) what steps have been taken by Government for speedy implementation of death verdicts to guilty persons?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) The cases of mercy petitions are processed expeditiously in consultation with the concerned State Governments/Departments and submitted for a final decision of the President of India, under Article 72 of the Constitution. However, the power under Article 72 of the Constitution does not contain any limitation as to the time, in which the power conferred might be exercised.

Amount sanctioned for implementation of coastal security

†1404. SHRI BRIJLAL KHABRI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Government has launched a special scheme to strengthen the coastal security of the country;

(b) if so, the details thereof;

(c) the amount sanctioned by Government for the implementation of the scheme; and

(d) the amount spent so far on the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) Ministry of Home Affairs is already implementing a comprehensive Coastal Security Scheme, which is supplemental in nature, in the

†Original notice of the question was received in Hindi.

nine coastal States and four coastal Union Territories. The details of assistance provided to coastal States and Union Territories under the Coastal Security Scheme are given below:

Sl. No.	Name of State/UT	Costal Police Stations	Vessels	Jeeps	Motor Cycles	Check post	Out-post	Barracks	Rubber Inflated Boats
1.	Gujarat	10	30	20	101	25	46	—	—
2.	Maharashtra	12	28	25	57	32	—	24	—
3.	Goa	3	9	6	9	—	—	—	10
4.	Karnataka	5	15	9	4	—	—	—	—
5.	Kerala	8	24	16	24	—	—	—	—
6.	Tamil Nadu	12	24	12	36	40	12	—	—
7.	AP	6	18	12	18	—	—	—	—
8.	Orissa	5	15	10	15	—	—	—	—
9.	West Bengal	6	18	12	12	—	—	6	—
10.	Puducherry	1	3	2	3	—	—	—	—
11.	Lakshadweep	4	6	8	8	—	—	—	—
12.	Daman and Diu	1	4	3	5	—	—	—	—
13.	Andaman and Nicobar Islands	—	10	18	20	—	—	—	—
TOTAL		73	204	153	312	97	58	30	10

*A lump sum assistance of Rs. 10 lakh per police station is also given for equipment, computers and furniture

The approved five-year outlay for the Scheme is Rs. 400 crores for non-recurring expenditure and Rs. 151 crores for recurring expenditure on fuel, maintenance and repairs of vessels and training of personnel.

The State/UT-wise details of funds allocated and released/incurred under the on-going coastal security scheme, are given below. The approved outlay, shown in the table, includes cost of 204 interceptor boats which accounts for major portion of the outlay. The boats are being procured centrally by the Ministry and delivered to the States. The amounts released, as shown in the table, pertains to the items other than the boats, such as coastal police stations, check posts, outposts, vehicles etc.

Sl. No.	Name of State/UT	Approved outlay (Rs. in lakh)	Amount released (Rs. in lakh)
1.	Gujarat	5842.60	842.600
2.	Maharashtra	4092.60	692.600
3.	Goa	1653.50	153.500
4.	Karnataka	2711.90	211.900
5.	Kerala	4356.00	356.000
6.	Tamil Nadu	4408.00	808.000
7.	AP	3267.00	267.000
8.	Orissa	2765.75	265.750
9.	West Bengal	3353.40	353.400
10.	Puducherry	544.50	44.500
11.	Lakshadweep	936.80	136.800
12.	Daman and Diu	668.35	68.350
13.	Andaman and Nicobar Islands	2603.90	77.788
TOTAL		37204.300	4278.188

Dacoities and murders committed on suburban trains

1405. SHRI VARINDER SINGH BAJWA:
SHRI RAJEEV CHANDRASEKHAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of dacoities and murders committed on the suburban trains running between Delhi and the adjoining towns in the National Capital Region during 2009 and so far this year, separately with details of each case; and

(b) the number of the accused involved in these cases, so far apprehended and what steps are being taken to eliminate such crimes in the trains?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) In the year 2009 and 2010 (upto 28.02.2010) no case of dacoity on the suburban trains running between Delhi and the adjoining towns in the National Capital Region has been reported to Delhi Police, NOIDA Police, Ghaziabad Police and Gurgaon Police. However, one case of murder *vide* FIR No. 156/09 dated 05.11.2009 u/s 302/307/394/397/34 IPC Police Station Old Delhi Railway Station, Delhi has been reported to Delhi Police on a suburban train running from Ghaziabad to Nizamuddin. Three